

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IB/728/ND/2023

IN THE MATTER OF:

Exotica Housing Private Limited	...	Applicant
Versus		
Mahagun Hotels Private Limited	...	Respondent

under Section 7 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Madhur Dhingra, Adv.
For the Respondent	: Mr. Sidharth Joshi, Ms Ambareen, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Madhur Dhingra, Ld. Counsel for the Applicant as well as Mr. Sidharth Joshi, Ld. Counsel for the Respondent are present through VC and submits that the part payment towards the outstanding debt has been made. Both the parties are directed to file a joint memo with regard to settlement. List the matter on **10.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)